

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No.541/2001

Dated this Thursday the 30th August, 2001.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Shri G.C. Srivastava, Member (A).

Shri C.K. Patangrao,
S.S.O. Staff No.222,
O/o Principal General Manager,
Kalyan Telecom,
Kalyan-421 301. R/o Room No.7,
Navnath Kripa Chawl,
Ganesh Nagar, Beturkar Pada,
Kala Talao, Kalyan (W).

.. Applicant.

Applicant by Shri K.R. Yelwe, Advocate.

Vs,

1. Union of India, through
the Secretary to the Government
of India, Ministry of Communication
(Department of Telecommunication),
Sanchar Bhavan, New Delhi.
2. The Chief General Manager,
Telecom, Maharashtra Circle,
B.S.N.L., Mumbai, 7th floor,
Fountain Telecom Bldg.II, Fort,
Mumbai-400028.
3. The General Manager,
Telecom, Kalyan B.S.N.L.,
Telephone House, Kalyan,
Pin - 421 301.

.. Respondents.

Respondents by Shri V.S. Masurkar, Advocate.

O R D E R (Oral)
[Per : Justice Birendra Dikshit, Vice Chairman]

This O.A. is directed against holding of examination
Telecommunication Junior Accounts Officer, Service (Group C)
Recruitment Rules, 1977 and declaration of its results. In view
of our decision in OA No.246/2001, Action Committee Qualified

B. S. M. ...2...

Telecom Technical Assistants for promotion to the Posts of Junior Telecom Officers Vs. Union of India and Others decided on 23.7.2001 together with O.A.278/2001, O.A.205/2001 and O.A.282/2001, this Tribunal is not having jurisdiction to entertain the claim. The O.A. is liable to be dismissed for want of jurisdiction in this Tribunal.

2. Before parting with the case we would like to observe that Learned Counsel for Respondents, Shri V.S. Masurkar, has pointed out that in respect of the Paper No.VI of the said examination, which has given rise to the cause of action to applicant to file this O.A., the Bharat Sanchar Nigam Limited by letter No.9-14/2001-DE dated 11.7.2001 has already passed order that all candidates who had appeared in Paper VI in October, 1999 but failed can appear for re-examination for which details regarding conduct of the examination such as date, time etc. would be communicated in due course. As the relief in O.A. is in respect of determination of legality of that examination, he has pointed out that for said reason also this OA is infructuous. It is not necessary for us to examine that as we have already expressed our opinion that we do not have jurisdiction to entertain this O.A.

3. For aforesaid reason, the O.A. is dismissed for want of jurisdiction. No order as to costs.

G.C. Srivastava
(G.C. Srivastava)
Member (A).

H.

B. Dikshit
(Birendra Dikshit)
Vice Chairman.